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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.738/93

Date of Order: 10.9.93

BETWEEN :

1. D.Immanuel
2. B.Appa Rao
3. N.Ananda Rao
4. B.R.Mohan Rao
5. S.Markendeya
6. Karasala Ratnam
7. S.Appa Rao
8. K.Rami Reddy
9. T.Rajanna

.. Applicants.

A N D

1. The Secretary, Ministry of Defence, South Block, DHQ P.O., New Delhi.
2. The Chief of the Naval Staff, Naval Headquarters, DHQ P.O. New Delhi.
3. The Flag Officer, Commanding-in -Chief Headquarters Eastern Naval Command, Naval Base, Visakhapatnam.
4. The Admiral Superintendent, Naval Dockyard, Visakhapatnam.
5. The Material Superintendent, Materials Organisation, Visakhapatnam.
6. The Base Victualling Officer, Visakhapatnam.
7. The Officer-in-Charge, Weapon Equipment Dépot Kancharapalem Post, Visakhapatnam.

.. Respondents.

Counsel for the Applicants

.. Mr.G.V.Subba Rao

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

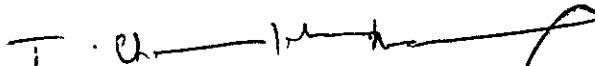
HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

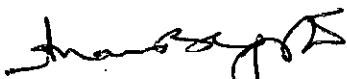
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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

The applicants herein are the Store Keepers in the Naval Store Depot, Naval Base Yard and Naval Base (victualling) Yard, Visakhapatnam. In this application their claim is that they should be regularised from the dates of their initial appointment and given all consequential benefits. The applicants contended that similarly situated some other employees approached the Tribunal in O.A.402/86 and 317/88 and obtained appropriate reliefs. They now prayed that similar relief be granted to them also. It is on record that applicant No. 4 (B.R.Nohan Rao) had approached the concerned authorities that his services also should be properly regularised in terms of the judgements of the Tribunal and also in view of the fact that his juniors were regularised from the date ^{of} _{of} the initial appointment. His plea was turned down by Naval Head Quarters, New Delhi on the ground that the benefits of the judgements of the C.A.T. could be extended ^{to} _{but} only ^{to} _{the} petitioners therein. This is rather unfortunate because the respondents ought to have examined the cases of ^{all} similarly situated individuals and extended the benefit of the judgements of the C.A.T. ^{to them also} so that the employees were not discriminated on the ground that some approached the Tribunal and others did not.

2. In view of the above, the respondents are directed to extend the benefits of the judgements in O.A.402/86 and 317/88 to the applicants herein also provided ofcourse the respondents are satisfied that the applicants are similarly situated as the applicants in the other two O.As. The respondents shall comply with this direction within a period of four months from the date of the communication of this judgement. O.A. is disposed of with the above direction. There shall be no order as to costs.


(T.CHANDRA SEKHARA REDDY)
Member (Judl.)


(A.B.GORTHI)
Member (Admn.)

Dated: 90th September, 1993

(Dictated in Open Court)


Deputy Registrar

sd

To

1. The Secretary, Ministry of Defence, South Block, DHQ PO. New Delhi. - 11.
2. The Chief of the Naval Staff, Naval Headquarters, DHQ PO, New Delhi. - 11.
3. The Flag Officer, Commanding-in-Chief, Headquarters Eastern Naval Command, Naval Base, visakhapatnam. - 11
4. The Admiral Superintendent, Naval Dockyard, visakhapatnam. - 14
5. The Material Superintendent, Materials Organisation, visakhapatnam. - 8
6. The Base victualling Officer, visakhapatnam. - 8
7. The Officer-in-Charge, Weapon Equipment Depot, Kancharapalem Post, Visakhapatnam. - 8
8. One copy to Mr.G.v.Subba Rao, Advocate, CAT.Hyd.
9. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
10. One spare copy.
11. One copy to Library, CAT.Hyd.

pvm

3008th Oct 1993

TYPED BY

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12/9/93

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M (A)

Dated: 10-9-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

in

O.A.No. 738/93.

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

21/9/93

